BEFORE THE NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH**

KOLKATA

C.A.No. 453/2016 In C.P.No. 42 of 2016

CORAM:

Shri V.P.Singh Hon'ble Member(J) S. Vijayaraghavan Hon'ble Member(T)

In the matter of the Companies Act, 1956 : Sections 235, 397,398, 399, 402, 406,		
and 407		
In the matter of : Yogendra Pal Jain & Anr. Versus		Petitioners
M/s. South Eastern Carriers Private Limited	& Ors.	Respondents
Parties on Record:		
Mr. Jishnu Choudhury, Advocate Mr. Ajay Gaggar, Advocate MR. Amlan Guha, Advocate]	For the Petitioners
Mr. D. N. Sharma, Advocate Mr. T. Khaitan, Advocate]	For Respondent No. 1 Company
Mr. Ranjan Deb, Sr. Advocate Mr. Ratnanko Banerjee, Sr. Advocate Mr. Satadeep Bhattacharya, Advocate Mr. S.R. Kakrania, Advocate Mr. Sanjeeb Seni, Advocate Mr. Souvik Kundu, Advocate]]]]	For Respondent Nos. 5 & 6

ORDER

(Date of hearing: 18/08/2016)

In the instant Company Application being C.A.No. 453/2016 filed by the petitioner no.1, Mr. Yogendra Pal Jain for upholding the ad interim order passed by the Company Law Board dated 3rd May, 2016 in C.P.No.42 of 2016.

The main contentions of the applicant-petitioner No.1 are that the Respondent Nos. 2 to 7 have adopted various methods e.g., not providing the petitioner no.1 and respondent no. 9 Access Swipe Cards, though such Cards have been provided to personnel of the Company, thus preventing them from entering the head office of the Company and discharging their duties as Managing Director and Director of the Company. This is in violation of the order passed by the Company Law Board.

Further respondent nos. 2 to 7 are refusing to disburse salaries and other perks including incentives to applicant – petitioner and respondent no. 9 though the other Directors are receiving the same in time.

On perusal of the records it is found that there were specific directions of the Company Law Board for maintaining the status quo as to the shareholding and Extra Ordinary General Meeting in terms of Section 100(1) of the Companies Act 2013 and the directorship.

The petitioner and respondent no. 9 have submitted that they are unable to carry on the functions and duties as the Managing Director and Director due to the fact that they have not been permitted to enter the Head Office of the Company, despite the orders of the CLB.

In continuation of the ad interim order dated $3^{\rm rd}$ May 2016 of the CLB following clarifications are issued.

(1) As Access Swipe Card have been issued for other personnel of the Company similar cards may be issued for enabling the petitioner no.1 and respondent no. 9 to enter the office for discharging their duties.



- (2) Similarly, official e-mail i.ds. of the petitioner no. 1 and respondent no. 9 may be activated for the official use of the petitioner no. 1 and respondent no. 9.
- (3) It was stated that no salary has been paid to the petitioner no. 1 as well as to respondent no. 9. If the other directors of the Company are getting salary as Directors of the Company, similar payments may be made to petitioner no. 1 and respondent no. 9 as per the laid down terms of the Company.

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Sd -

Vijai Pratap Singh Member(J) S. Vijayaraghavan Member(T)

Place: KOLKATA

Dated, the 18th day of August, 2016